

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, -JODHPUR

ORDER SHEET

Orig APPLICATION NO. 352 OF 2009
 Applicant(s) Ram Prashad Respondent(s) Lt. O.I. & O.S.
 Advocate for Advocate for
 Applicant(s) Mr. Y.K. Sharma Mr. Kamal Dave.

Notes of the Registry

Orders of the Tribunal

21/8/2000

Mr. Y.K. Sharma, Counsel for the Applicant
 Mr. Kamal Dave, Counsel for the Respondents

The applicant has claimed salary for the period from 07/7/98 to 19/8/98 by moving this O.A.

The respondents have paid the amount treating the period as awaiting posting order. Why the applicant was not paid money for this period and why he was ultimately treated as 'APO' is not very important in this case. Parties are having divergent, please to make on this point, which are not required to be decided presently.

Since, the payment of the salary for the disputed period has been made by the respondents, therefore, there is nothing left in the O.A. for further deliberation.

Looking to the facts pleaded by the respondents, the applicant is not entitled to any interest.

The O.A. is disposed of as

infructuous. No costs.

Part II and III destroyed
 in my presence on 07.7.2007
 under the supervision of
 section officer (I) as per
 order dated 10.7.2006

Section officer (Record)

Ind. Memo